इस के ऊपर सवाल इस तरह से नहीं उठ सकता है। स्टेटमेंट हो गया। आप उस का अध्ययन करें। उस के बाद आप कुछ चाहें तो लिख सकते हैं।

श्री शंकर दयाल सिंह मंत्री महोदय को इस तरह स्टेटमेंट दे कर एकदम चले नहीं जाना चाहिए। उन को सुनने के लिए रहना चाहिए था। वह उठे और चले गए। उन को स्पष्टीकरण के लिए यहां रहना चाहिए था।

14.10 hrs.

MATTERS UNDER RULES 377

(i) SUPPLY OF KEROSENE OIL

SHRI S M BANARJEE (Kanpur) Mr Chairman, with your permission I would like to raise the question of inadequate supply of kerosene oil to the various shops in Delhi I am told that in Delhi all the depots which supply kerosene oil are not getting adequate oil, with the result that even a person who waits in queue from 2 P M to 8 P M does not get any kerosene oil I would request the hon Minister for Petroleum and Chemicals or any other Minister who knows the situation to make a statement and see that this situation is averted The shop keeper clearly says that Government is not supplying kerosene oil We do not know the fact The consumer is sandwiched between the Government and the oil dealer I would like through you, to request the Minister to make a statement.

At 12 O Clock I gave a notice I never speak without giving notice But the hon Minister perhaps in a very casual manner chose to remain outside this House I am surprised that we have spent 2-1/2 hours on a particular word In Maharashtra I am called '*dada* Banarjee' They do not say I am a goonda Bombay *dada* is a different thing

Kindly direct the Minister to make a statement at the earliest opportunity

(ii) SHIFTING OF DEFENCE DEPOT FROM GURGAON

SHRI SHYAMNANDAN MISHRA (Begusarai) Sir, I want to draw the attention of the House to a report in the press today saying that the Defence Ministry is right now engaged in an exercise to shift the Defence Depot from Gurgaon It is reported that a team of Indian Airforce Officers is at present inspecting the site and preparing a blue print for this exercise that will cost the people a tidy sum but will save the Government a lot of embarrassment and spare the Maruti, a private factory, the nuisance of the Defence Depot in the neighbourhood. This depot feeds the Airforce stations on the western border with Pakistan

The report further says that a move has been made to shift the inconvenient Defence installations in Gurgaon away from the Maruti factory there to a distance specified in the Works of Defence Act if possible or remove them altogether to another place if necessary

This step would jeopardise the Defence interest of the country and appears to be designed to protect private interests at the cost of the paramount Defence interests of the country

As there have been allegations in Parliament about the violation of the relevant Defence laws rules and regulations, this step amounts to destruction of evidence after the crime is committed

I would like the Defence Minister to make a statement on the subject clarifying the whole thing

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) Sir, I presume the hon Member is referring to the Airforce Depot 54 ASP. Nothing that exists there is being shifted The hon Member's information is completely wrong and unfounded

SHRI SHYAMNANDAN MISHRA : Shall I take it that no depot is being shifted from there?

MR. CHAIRMAN : The answer has been categorical. I think, you should understand it.

SHRI SHYAMNANDAN MISHRA : Whether it relates to that very Depot. He has given a particular designation and number. We do not know that. We are only interested in seeing that the Depot which is meant for the Air Force installations is not shifted from there.

श्री अटल बिहारी वाजपेयी (ग्वालियर) अध्यक्ष महोदय, इतना ही नहीं, उन्होंने यह नहीं कहा कि वहां डिपो है। उन्होंने कहा कि जो कुछ वहां है वह शिफ्ट नहीं किया जा रहा है। अब पता नहीं वहां कुछ है या नहीं है?

श्री विद्याचरण शुक्ल सभापति जी ये दोनों माननीय सदस्य ध्यानपूर्वक मेरी बात सुनते नहीं हैं। मैंने यह कहा कि जो वहां एयर फोर्स का डिपो है जिस का नम्बर है 54 ए० एम० पी०, जो श्यामनन्दन बाबू अच्छी तरह से जानते होंगे उसी डिपो के बारे में मैं कह रहा हूं कि उसे वहां से हटाने का कोई सवाल नहीं है और जो भी आप ने बात कही है या जो शक या सुबहा दिमाग में है, माननीय सदस्य के वह बिल्कुल बेबुनियाद है।

श्री श्यामनन्दन मिश्र . मैंने अपने दिमाग की कोई बात नहीं कही। मैंने तो प्रेस की बात कही और जो उन्होंने यह बताया कि कोई खास नम्बर का डेजिग्नेशन है डिपो का तो उसी के बारे में हमने उन से पूछा कि हम उस नम्बर और डेजिग्नेशन को नहीं कहते है, हम तो यह कह रहे है कि कोई डिपो है डिफेन्स का जिस को हटाया जा रहा है मारुति के ख्याल से?

श्री विद्याचरण शुक्ल जी नहीं।

14.20 hrs.

FINANCE BILL, 1973—*Contd.*

MR. CHAIRMAN : Now we take up further consideration of the following motion moved by Shri Y. B. Chavan on the 30th April, 1973, namely :—

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1973-74 be taken into, consideration."

Mr. D. N. Tiwary to continue his speech.

श्री डी० एन० तिवारी (गोपालगंज) : सभापति जी, कल संध्या मैं वित्त मंत्री जी को बता रहा था कि कैसे एक तरफ से नये-नये कर लगा कर आप खजाने को भरने की कोशिश कर रहे हैं और कैसे आप के डिपार्टमेंटस उस खजाने में छेद कर के रुपया निकाल रहे हैं—इसकी तरफ उन का ध्यान जाना चाहिये। मैंने इस सबंध में एक उदाहरण दिया था—नेशनल हाई वे पर एक ही तरह का काम होने वाला था, लेकिन एक का एस्टीमेट चार लाख रुपये प्रति मील और दूसरे का 10 लाख रुपये प्रति मील था। जब मिनिस्टर के सामने यह चीज लाई गई तो एक बात की एन्कवायरी हुई जिस में चार करोड़ रुपये की बचत हुई है, लेकिन अगर सब मामलों की एन्क्वायरी हो जाती तो 10 करोड़ रुपये की बचत हो सकती थी। जैसा कल मैंने वित्त मंत्री जी से कहा—उन्होंने दो करोड़ रुपये की छूट टैक्स में दे कर हम पर अहसान लाद दिया, लेकिन मैं तो आप का 10 करोड़ रुपये का फायदा करा रहा हूं, आप इस की इन्कवायरी करवाइये और देखिये कि कैसी लूट हो रही है।

इतना ही नहीं, इस का असर दूसरे विभागों पर भी पड़ रहा है, वहां पर जो दूसरे विभाग काम कर रहे हैं, उन के रेट भी बढ़ रहे हैं, रेट बढ़ाने के लिये उन की मांग बढ़ रही है। जब वही काम एक जगह 85 रुपये में होगा तो दूसरी जगह वही काम 50 रुपये में नहीं होगा, वह चोरी करेगा या रेट बढ़वायेगा। अगर